

other commercial aircraft manufacturing facility.

**Release of Quota of Berths on Requests of M.Ps**

5358. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of RAILWAYS be pleased to state: The details of the guidelines issued on the release of the priority quota seats/berths on the requests of the M.Ps. from Delhi and elsewhere?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): The requests received from Members of Parliament for allotment of accommodation out of Emergency Quota for their own journey or for persons recommended by them are given due priority alongwith requisitions received from other VIPs, etc.

**Quota of Berths For Calcutta, Bombay and Jammu**

5359. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of RAILWAYS be pleased to state:

(a) the number of berths allotted ex.Kotdwara for Calcutta (Howrah), Bombay and Jammu;

(b) whether the Government propose to increase quota of berths for these places for convenience of a large number of soldiers serving in the East and West borders of the country belonging to Garhwal; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) There is no quota Kotdwara for these stations.

(b) and (c). The sale of tickets at Kotdwara for these stations in negligible and does not justify allotment of reservation quota.

**Electricity Connections in North Delhi**

5360. DR. KRUPASINDHU BHOI: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to refer to the reply given on August 13,1991 to Unstarred Question No. 3002 regarding electricity connections in North Delhi and state:

(a) the details of the remaining 109 cases pending with Keshavpuram office of the Delhi Electric Supply Undertaking (DESU) area-wise .

(b) the requisite commercial formalities to be executed by the application in each case; and

(c) the steps taken or proposed to be taken to remedy the situation?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a). According to Delhi Electric Supply Undertaking (DESU), out of the 109 cases pending as on 31.7.1991 with its Keshavpuram District, 75 connections have already been released as on 29.8.1991. The area-wise details of the remaining 34 applications are as follows:-

Sl. No.	Name of Area	No. Of Applications
1.	Tri Nagar	6
2.	Shakur Basti	5
3.	Sankur Pur	4
4.	Wazirpur Village	4
5.	Wazirpur Ind. Area	3

Sl. No.	Name of Area	No. Of Applications
6.	Rampura	2
7.	Ashok Vihar	2
8.	Sawan Park	2
9.	Kapil Vihar	2
10.	Joor Bagh	1
11.	Nimri Colony	1
12.	Bharat Nagar	1
13.	Pitampura Village	1
		34

(b) and (c). New connections are released by DESU on the completion of requisite commercial formalities and fulfilment of certain other conditions. Details of these requirements are given in the attached statement. Electric connections to the remaining 34 applicants can be released on the fulfilment of these requirements.

### STATEMENT

(Commercial formalities and other conditions required to be fulfilled for release of new domestic connections by D.E.S.U. )

A. Main commercial requirements for domestic connections

1. Application and agreement form is prescribed form.

2. Test report duly signed by licensed Wiring Contractor Foreman and the Applicant.

3. Sanctioned building plan from DDA or MCD in case of approved colonies and for all structures raised after 1.1.81 in un-authorised regularised and un-authorised colo-

nies. In case of un-authorised regularised colonies/un-authorised colonies where structure is raised before 1.1.81 an affidavit to that effect is required.

4. Proof of ownership/lawful occupancy..

5. Completion Certificate and NOC from Fire Department is case the building is more than four storeys and/or having provision of lift.

6. Security deposit.

7. Payment of service line charges.

8. Payment of development charges.

B. Other requirements

1. There are no outstanding dues in respect of disconnected connections in the premises,

2. Existing connections in the premises is not being mis-used.

3. Premises should have a dwelling unit.

4. No objection by the land lord.
5. Requisite Estimate Charges should have been deposited.
6. Premises not wrongly declared.
7. There should not be any illegal shifting of the meter at site.
8. No discrepancy in the Agreement Form.

[*Translation*]

#### **Employment To Handicapped**

5361. SHRI GEORGE FERNANDES: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any scheme for providing employment to handicaps on priority basis in the Railways, if so, the details thereof;

(b) the names of department of the Railways where handicaps are appointed; and

(c) the total number of handicapped employees in the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) 3% of the Direct Recruitment vacancies in Group C & D cadres are reserved for employment of handicapped persons.

(b) In all departments of the Railways such persons are eligible to be appointed.

(c) The information is being collected and will be laid on the Table of the Sabha.

[*English*]

#### **Expenditure on oil Exploration in West Champaran, Bihar**

5362. SHRI MAHENDRA BAITHA: Will the Minister of PETROLEUM AND NATU-

RAL GAS be pleased to state the expenditure incurred so far on oil exploration in West Champaran district of Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHANKUMAR) upto 31.3.1991, Rs. 47. to crores have been spent.

#### **Upgradation of Power Stations of Bhakra Dam**

5363. SHRI MUKUL BALKRISHNA WASNIK: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government have entered into a deal with "Technopromexport" of the Soviet Union to upgrade the power sets at the right bank of the Bhakra Dam;

(b) if so, the details of the agreement;

(c) whether the Government have any plans to enter into a further agreement with "Technopromexport" to modernise the West-supplied left bank generators as well; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b). The State Trading Corporation had been authorised to sign a contract for detailed project report and supply of equipment, spares and services with M/s Technopromexport, Moscow, USSR for uprating and modernisation of Bhakra right bank generating machines. Accordingly Contract No. 53051/12300 was signed on 25th July, 1991 by STC with M/s Technopromexport. The scheme is to be executed under Indo-Soviet Trade Plan and all payments to M/s Technopromexport will be made in Indian Rupees. The contract covers the price of DFR, price of equipment, spares & services, the time limit for prepara-